

have been adjudicated. The judgment is based on the documents available on record and the law laid down by the Hon'ble Apex Court, as referred to in the judgment. Neither a <sup>↓ document ↓</sup> fresh judgment can be accepted nor fresh ground can be considered in the RA.

3. The scope of invoking jurisdiction of RA is very limited in view of the provisions of Rule ( 3 ) ( f ) of CAT Procedure Rules as well as Order 47 Rule 1 of the CPC.

4. In view of the law laid down in Subhash vs. State of Maharashtra, AIR 2002 SC 2537, and in U.O.I Vs Twarit Ranjan Das; 2004 ( 2 ) ATJ SC page 190 , the scope of review for the Tribunal is very limited. The Tribunal can only interfere if the error pointed out is plain and apparent. The Tribunal cannot rehear the case under the garb of provisions of the Rules. The present RA stands dismissed, accordingly.

  
[ S.N.P.N. Sinha ] M [ A ]  
/cbs/

  
[ Sadhna Srivastava ] M [ J ]